

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

207. C.P. (IB)/1134(MB)2023

**IN THE MATTER OF**

Brick2wall Infratech Private Limited

... Petitioner

Vs

D P Jain And Co Infrastructure Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 22.03.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Devul Dighe (VC)

For the Respondent: Adv. Anmol Menon (PH)

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**ORDER**

Counsel for the Respondent submits that they have settled the matter and have made the payment of principle amount along with 9 lacs towards interest. The remaining amount is to be paid on or before 31.03.2024. The Ld. Counsel for the Petitioner prays for time to seek appropriate instructions. In view of the request made, adjourned to **04.04.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/